

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 86(ND)/2016  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

Shri.R.VARDHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE COMPANY: Subhas Chand Manocha & Ors.

Vs.

M/s.Columbus Premier Shoes Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1	MANMEET KAUR	Adv	for Respondents	Shri. R. Vardharajan
	CHAND CHOPRA	Adv		
	MR. A.S. CHANDIOH	Ex-Adv		
	TARANG GUPTA	Adv		
	SHARAD RAJ WANCHI	Pcl		

1. VK Chaudhary & Adv.

2. Ranjana Roy Gaurav Adv.

3. Ajit Yadav, Adv

4. Vasudha Sen, Adv

for petitioners

P.T.O.



## Order

**CA Nos. 112/PB/2016, 113/PB/2016, 114/PB/2016, 69/PB/2016 & 70/PB/2016.** - These applications have been filed by the petitioner and a copy each of the applications has already been furnished to the counsel opposite who seeks ten days' time to file reply. Let the reply to each one of the applications be filed within ten days with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within two days thereafter with a copy in advance to the counsel opposite.

Likewise, CA 133/PB/2016 is an application filed by Respondent No. 1 company to create a mortgage in respect of one of the properties of a company. A copy of the application has already been furnished to the counsel for the non applicant – petitioner who seeks ten days time to file reply. Let the reply be filed within ten days with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within two days thereafter, with a copy in advance to the counsel opposite.

The hearing fixed for 28.10.2016 shall be postponed to 08.11.2016.

List on 08.11.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(S.K. MOHAPATRA)  
MEMBER (T)

21.10.2016  
(P.K. Sud)